

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-17/2004/10549 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti. Nirmali Talukdar,
District & Sessions Judge,
Kokrajhar.

Dated Guwahati, the ¹⁶25 October, 2024.

Sub:- **Earned leave.**

Ref:- Letter No.DJK./I-5/2024/7079, dtd. 22.10.2024.

Madam,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 11.11.2024 to 16.11.2024** (prefixing 09.11.2024 and 10.11.2024; suffixing 17.11.2024) **along with station leave permission, with the official vehicle, at own cost, from the evening of 08.11.2024 till the morning of 18.11.2024.** The Addl. District & Sessions Judge (FTC), Kokrajhar, and in his absence, the Chief Judicial Magistrate, Kokrajhar, and in his absence, the i/c CJM will be in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-17/2004/10550-10551/A, dated , 25-10-2024
Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
(Copy of the application in prescribed format is enclosed herewith).
2. The Project Manager, Gauhati High Court.

to
JT. REGISTRAR (VIGILANCE)

Amu